

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No.HCM – III/04/2015/

Dated Shillong, the _____ 2018.

In partial modification to the Constitution of Benches dated 21st May, 2018, vide order dated 30th July, 2018, all Civil Writ Petitions filed upto the year 2014, except for part-heard matters of the other Bench, are now assigned to **Hon'ble the Chief Justice**.

By order,

REGISTRAR GENERAL

MEMO No.HCM – III/04/2015/938A

Dated Shillong, the 1st August 2018.

Copy for information to: -

1. The Joint Registrar –cum– Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice S.R.Sen, High Court of Meghalaya, Shillong.
4. The Advocate General, High Court of Meghalaya, Shillong.
5. The Central Government Counsel, High Court of Meghalaya, Shillong.
6. Mr. _____, Sr. Advocate, High Court of Meghalaya, Shillong.
7. President / Secretary, High Court Bar Association, Shillong.
8. President / Secretary, Shillong Bar Association, Shillong.
9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.


REGISTRAR GENERAL